

[Mr. SPEAKER in the Chair]

15. That at page 26,—

- (i) in line 1, for the brackets and
- (ii) in figure "(2)" the following
be substituted, namely:—

"Offences 38. (1)";
and punishments.

- (ii) in line 6, for the brackets and
figure "(3)", the brackets and
figure "(2)" be substituted;

- (iii) in line 11, for the brackets and
figure "(4)", the brackets and
figure "(3)" be substituted;
and

- (iv) in line 16, for the brackets and
figure "(5)" the brackets and
figure "(4)" be substituted.

SCHEDULE I

16. That at page 36, in line 15, for
the figure and word "8 Kms" the figure
and word "8 Kms" be substituted.

17. That at page 36, after line 45, the
following be inserted, namely:—

"*where any land within the peri-
pheral area of eight kilometres is
covered by water (whether by in-
land waters or sea or creek), the peri-
pheral area shall be extended be-
yond such water to a further distance
equal to the distance measured across
and occupied by such water"

The motion was adopted

MR. SPEAKER The question is:

Clause 2

1. That at page 3, for lines 3 to 10,
the following be substituted, name-
ly:—

'(g) "land appurtenant", in rela-
tion to any building, means—

- (i) in an area where there are
building regulations, the mini-
mum extent of land required
under such regulations to be

kept as open space for the en-
joyment of such building,
which in no case shall exceed
five hundred square metres; or

- (ii) in an area where there are
no building regulations, an ex-
tent of five hundred square
metres contiguous to the land
occupied by such building.

and includes, in the case of any build-
ing constructed before the appointed
day with a dwelling unit therein, an
additional extent not exceeding five
hundred square metres of land, if any,
contiguous to the minimum extent re-
ferred to in sub-clause (i) or the extent
referred to in sub-clause (ii), as the
case may be;

2. That at page 3, for lines 38 and
39, the following be substituted, name-
ly:—

(n) "urban agglomeration",—

- (A) in relation to any State or Uni-
on territory specified in column
(1) of Schedule I means,—;

3 That at page 3, after line 50, the
following be inserted, namely .—

"(B) in relation to any other State
or Union territory, means any area
which the State Government may,
with the previous approval of the
Central Government, having regard
to its location, population (population
being more than one lakh) and such
other relevant factors as the circum-
stances of the case may require by
notification in the Official Gazette,
declare to be an urban agglomera-
tion and any agglomeration so decla-
red shall be deemed to belong to
category D in Schedule I and the
peripheral area therefor shall be
one kilometre;"

4. That at page 5, in line 6, the word
"and" be deleted.

5. That at page 5, for lines 7 to 10, the following be substituted, namely:—

"(ii) in an area where there are building regulations, the land occupied by any building which has been constructed before, or is being constructed on the appointed day with the approval of the appropriate authority and the land appurtenant to such building; and

(iii) in an area where there are no building regulations, the land occupied by any building which has been constructed before, or is being constructed on, the appointed day and the land appurtenant to such building."

Clause 4

6. That at page 7, after line 46, the following be inserted, namely:—

"(11) For the removal of doubts it is hereby declared that nothing in sub-sections (5), (6), (7), (9) and (10) shall be construed as empowering the competent authority to declare any land referred to in sub-clause (ii) or sub-clause (iii) of clause (q) of section 2 as excess vacant land under this Chapter."

7. That at page 8,—

(i) in line 7, insert "or" at the end;

(ii) after line 7, the following be inserted, namely:—

(iii) possesses such land but owns the building, the possession being as a tenant under a lease or as a mortgage or under an irrevocable power of attorney or a hire-purchase agreement or partly in one of the said capacities or partly in any other of the said capacity or capacities."

Clause 6

8. That at page 9, in line 6, for the word "sub-section" the word "section" be substituted.

9. That at page 9, in lines 12 and 13, the words and bracket "sub-clause (ii) of" be deleted.

Clause 7

10. That at page 10 in line 39, for the word "persons" the word "person" be substituted.

Clause 15

11. That at page 15, in line 10, after the word "authority" the words "or by purchase or otherwise" be inserted.

Clause 22

12. That at page 19, in line 19, for the words "for such purpose" the words "for such purpose and where the competent authority is not so satisfied and does not so permit, the provisions of sections 6 to 14 (both inclusive) shall so far as may be, apply to the statement filed under sub-section (1) and to the vacant land held by such person in excess of the ceiling limit." be substituted.

Clause 27

13. That at page 21, in line 28, after the words "time being in force," the words "but subject to the provisions of sub-section (3) of section 5 and sub-section (4) of section 10," be inserted.

Clause 38

14. That at page 25, lines 40 to 45 be deleted.

15. That at page 26,—

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[Mr. speaker]

"Offences 38. (1);
and
punishments.

figure "(2)" the following be
substituted namely:—

- (ii) in line 6, for the brackets and
figure "(3)", the brackets and
figure "(2)" be substituted,
- (iii) in line 11, for the brackets
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SCHEDULE I

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the figure and word "8 Kms" the figure
and word "8 Kms" be substituted.

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"Where any land within the peri-
pheral area of eight kilometres is
covered by water (whether by inland
waters or sea or creek) the periph-
eral area shall be extended beyond
such water to a further distance
equal to the distance measured
across and occupied by such water."

The motion was adopted.

SHRI K. RAGHU RAMAIAH I beg
to move.

"That the amendments made by
Rajya Sabha in the Bill be agreed
to".

MR SPEAKER The question is:

"That the amendments made by
Rajya Sabha in the Bill be agreed
to".

The motion was adopted.

12.51 hrs.

PREVENTION OF FOOD ADULTE- RATION (AMENDMENT) BILL

THE MINISTER OF HEALTH AND
FAMILY PLANNING (DR. KARAN
SINGH): I beg to move:

"That the Bill further to amend
the Prevention of Food Adultera-
tion Act, 1954, as passed by Rajya
Sabha, be taken into considera-
tion."

Sir, among the many social and eco-
nomic evils that afflict our country,
food adulteration is one of the most
prominent and one of the most repre-
hensible. Food is a necessity of life
and there are these anti-social and
criminal elements who as a result of
their own creed for profit, subject the
unaware and un-suspected public to
grave danger.

Food adulteration is rampant and
it does constitute a major health
hazard. Particularly, the weaker sec-
tions of society, women and children
and others are very vulnerable to
this particular type of evil. A great
deal of ingenuity goes into the adul-
teration of food and quick profits
are made at the expense of the health
of the society. Therefore, there has
been, for some time, a public demand
for severe action against food adulte-
rators. It was for this purpose that
we brought in towards the end of
1974 an amendment to the PFA Bill
in the Rajya Sabha. When that
amendment Bill was brought before
the Rajya Sabha, there was a wide-
spread demand from Members of both
the Houses and also from general pub-
lic that it should be referred to the
Select Committee which it was. The
Select Committee went very thro-
ughly into the problem; they had
37 sittings; it took a great deal of
evidence and finally the Bill that has
emerged from the Select Committee,

Moved with the recommendation of the President.